

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**Company Appeal (AT) No. 92 of 2019**

**IN THE MATTER OF:**

**Saibaba Surfactants Pvt. Ltd. & Anr.**

**...Appellants**

**Versus**

**Kamalkumar S. Jain & Ors.**

**...Respondents**

**Present:**

**For Appellant :**

**Mr. Virendra Ganda, Senior Advocate with  
Mr. Arvind Kumar Gupta, Ms. Purti Marwaha Gupta  
and Ms. Henna George, Advocates**

**O R D E R**

**10.04.2019** The appellant has challenged the impugned order dated 27<sup>th</sup> February, 2019 passed by the National Company Law Tribunal, Ahmedabad Bench, Ahmedabad, which reads as under:

*“The parties are represented through their respective learned counsels.*

*Due to day to day hearing in time bound urgent matters relating to the Neesa Leisure Ltd. and ABG Shipyard Ltd., this matter could not be taken up.*

*List the matter on 11.04.2019.”*

2. As we find there is no cause of action, we are not inclined to interfere with the impugned order. If the matter is not heard on an early date, the appellant may mention the matter before the Tribunal.
3. The appeal is dismissed. No cost.

[Justice S.J. Mukhopadhaya]  
Chairperson

[ Justice A.I.S. Cheema ]  
Member (Judicial)

[ Kanthi Narahari ]  
Member (Technical)

/ns/gc